

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2160  
ANSWERED ON:06.08.2010  
PAN FOR ACCOUNTS HOLDERS  
Singh Shri Rakesh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether it is mandatory for all the accounts holders to provide Permanent Account Number (PAN) to Banks;
- (b) if so, the details thereof ;
- (c) whether the Government proposes to do away with this mandatory requirement for those accounts holders whose income is not taxable; and
- (d) if so, the details thereof ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE:(SHRI S.S. PALANIMANICKAM)

(&)&(b) No, Madam. Under the provisions of section 139A(5) of the Income-tax Act,1961, every person shall quote his Permanent Account Number (PAN) in all documents pertaining to such transactions as prescribed by the Board. Under rule 114B of the Income Tax Rules, every person is required to quote his PAN while opening an account in a Bank.

However, any person who does not have a PAN and enters into a transaction specified in rule 114B, shall make a declaration in Form 60 giving therein the particulars of such transaction. Similarly, under rule 114C (1), the provisions of section 139A shall not apply to a person who has agricultural income and is not in receipt of any other income chargeable to income-tax.

- (c) No, Madam.
- (d) Does Not arise.